

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.122/95

Friday this the 3rd day of February, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

P.Gouri,
Lakshmi Sadanam,
Moozhikkara,
Kannur District. Applicant

(By Advocate Mr.N.Nagaresh)

vs.

Assistant Superintendent of Post Offices,
Thalassery Sub Division, Thalassery. Respondent

(By Advocate Mr.M.H.J.John David, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant prays for a direction to consider her candidature for appointment as Extra Departmental Packer, Eranholly. She had been working as an Extra Departmental Agent, Moozhikkara on a provisional basis for two years and seven months and hence she has a right to be considered, submits applicant. She apprehends that her candidature may not be considered for want of sponsorship by the Employment Exchange.

2. Learned Counsel for applicant would submit that by reason of the decision in O.A.271/90 which is binding precedent for this Bench, every qualified person is eligible to be considered for appointment, irrespective of sponsorship by the Employment Exchange. I have my reservation on this aspect of the matter. However, I find that in a large number of cases the view in O.A.271/90 has

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been followed. Since this is precedent, though not without hesitation, I follow the decision aforementioned and direct the candidature of applicant to be considered alongwith that of other eligible candidates, as and when a regular selection is made to the post of Extra Departmental Packer, Eranholly.

3. With this direction, I dispose of the application. No costs.

Dated the 3rd February, 1995.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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